



IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 107
IB-21/ND/2022
New IA-5966/2022

IN THE MATTER OF:
Yes Bank Limited

... **Applicant/Petitioner**

Versus

Mothers Pride Education Institution Pvt. ...
Ltd.

Respondent

Under Section: 7 of IBC, 2016

Order delivered on 09.12.2022

CORAM:

SHRI ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)

SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

ORDER

IA-5966/2022: An application filed by RP seeking – “Direction to the Respondents No. 1 to 4 to provide information and documents as sought by the Applicant under Para 32; and Direction to the Respondent No. 1 to provide information/resident address & email-address of Respondent No. 2. None appears on behalf of the RP.

However, in view of the averments made in the application, in the interest of furtherance of CIRP, we consider it appropriate to direct (a) the Respondents No. 1 to 4 to provide all information, and documents as sought by the Applicant under Para 32 of the application and (b) the R-1 to provide information, residential address & email-address of the R-2 to the RP at the earliest possible and file the compliance affidavit within 2 weeks.

In case of any non-cooperation, RP can bring it to the notice of this Tribunal.

With this, the present IA stands allowed.

— Sd —
(L.N. GUPTA)
MEMBER (T)

— Sd —
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)